

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE – VIRTUAL COURT

BEFORE SHRI P.M. JAGTAP, VICE PRESIDENT (K/Z)
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.11/PUN/2020
निर्धारण वर्ष / Assessment Year : 2011-12

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|---|-----|-------------------------------------|
| Poona Dal and Besan Mills Pvt. Ltd., 71/A, Industrial Estate, Hadapsar, Pune – 411013 PAN : AABCP2949M | Vs. | ACIT, Central Circle- 2(1), Pune |
| Appellant | | Respondent |

Assessee by Shri Suhas Bora
Revenue by Shri Alok Malviya, Addl.CIT
Date of hearing 26-08-2020
Date of pronouncement 26-08-2020

आदेश / ORDER

PER P.M. JAGTAP, VP :

This appeal filed by the assessee is directed against the order of Ld.CIT(A)-12, Pune, dated 28.10.2019.

2. The assessee company has filed a letter in this case dated 21.08.2020 stating that it has decided to settle the dispute involved in this appeal under the Direct Tax – Vivad Se Vishwas Scheme, 2020. As the assessee has duly filed the declarations / in Form No.1 and Form No.2, but the Designated Authority has not issued certificate in Form No.3 as per section 5(1) of the said Scheme so far, determining the tax payable by the assessee under the said Scheme.

3. Keeping in view the facts stated above including especially the fact that the assessee has duly complied with all necessary requirements under the Vivad Se Vishwas Scheme, 2020, we permit the assessee to withdraw this appeal and dismiss the said appeal with a liberty to the assessee that in case there is any problem in issuance of certificate in

Form No.3 by the Designated Authority or any such other situation making the assessee not eligible to opt for the Vivad Se Vishwas Scheme, 2020, it will have the liberty to approach this Tribunal with a request for restoration of this appeal.

4. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 26th August, 2020

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(P.M. JAGTAP)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 26th August, 2020
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-12, Pune
4. The Pr. CIT(Central), Pune
5. DR 'B' Bench, ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune